

(5)  
OPEN COURT

BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH  
ALLAHABAD

DATED : ALLD.ON THIS 12<sup>th</sup> DAY OF MARCH,1998

CORAM : HON'BLE MR. S. DAYAL, MEMBER(A)  
HON'BLE MR.J.P.SHARMA, MEMBER(J)

ORIGINAL APPLICATION NO. 1705 OF 1994

Union of India through the General  
Manager, Central Railway, V.T.Bombay  
and D.R.M., C.Railway, Jhansi.

.... Applicant

C / A :- Shri G.P.Agrawal

Versus

1. Smt. Shakuntala aged about 45 years  
W/o Late Shanker Lal R/o 32, House of  
Mayaram Barbar Pratappur Nagar, Jhansi  
Notice may be served at C/o Dalchand  
Railway Quarter No.33-A, Near Railway  
Institute, Mathura, C.Rly, U.P.
2. Prescribed Authority at Jhansi having  
jurisdiction of Workman Compensation  
Commissioner, Jhansi.

.... Respondents

O R D E R ( ORAL )  
(By Hon'ble Mr. S.Dayal, Member(A))

This is an application filed under  
section 19 of Central Administrative Tribunal's  
Act, 1985 for seeking the relief of cancellation  
of Award dated 30.05.1994.

2. By the order dtd. 30.05.94 the Workman Compensation  
Commissioner has awarded Rs. 19,200/- towards  
compensation, Rs. 31,840/- towards  
interest and Rs. 9,600/- towards Penalty.

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3. It is now settled position of the Law that such cases are not entertainable before the Central Administrative Tribunal as the jurisdiction does not lie here.

4. The application is, therefore, dismissed as not falling within the jurisdiction of this Tribunal.

5. The applicant may seek remedy before proper Forum, if so advised.

  
MEMBER (J)

  
MEMBER (A)

/rsd/